

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

**OA/310/01300/2018, OA/310/01301/2018, OA/310/01302/2018 &
OA/310/01303/2018**

Dated Monday the 1st day of October Two Thousand Eighteen

PRESENT

HON'BLE MR. R. RAMANUJAM, Member (A)

1.S.Z.Syed Thajuddin Aslam,Applicant in OA 1300/2018
2.V.Thamarai Selvan,Applicant in OA 1301/2018
3.B.Jayachandran,Applicant in OA 1302/2018
4.A.Raja.Applicant in OA 1303/2018

By Advocate M/s. A. Kalaiselvan

Vs

- 1.Union of India,
rep by the General Manager,
Southern Railway,
Park Town, Chennai 3.
- 2.The Chief Personnel Officer,
Southern Railway,
Park Town, Chennai 3.
- 3.The Additional Divisional Railway Manager,
Tiruchirapalli Junction, Southern Railway,
Tiruchirapalli.
- 4.The Senior Divisional Commercial Manager,
Commercial Branch, Southern Railway,
Tiruchirapalli.
- 5.The Assistant Commercial Manager,
Commercial Branch, Southern Railway,
Tiruchirapalli.
- 6.Mr. Arun Thomas Kalathikal,
The Senior Divisional Commercial Manager,
Commercial Branch, Southern Railway,
Tiruchirapalli.Respondents

ORAL ORDER**(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))**

At the request of the Counsel for the applicants, the OAs are taken up together as they appear to be similar with respect to the facts as well as the orders impugned therein and accordingly a common order is passed.

2. Learned counsel for the applicants submits that as the impugned orders had been passed on the premise that no representation/appeal dated 24.04.2017 was received in the first place, he wished to withdraw the OAs with liberty to resubmit with evidence to prove that their representation/appeal dt. 24.04.2017 was indeed submitted to the competent authority. Necessary endorsement has been made to this effect in the OA records.

3. In view of the above, OAs are dismissed as withdrawn with liberty to file a fresh OA along with evidence that they had made a representation/appeal dated 24.04.2017 duly acknowledged by the recipient .

**(R. Ramanujam)
Member(A)
01.10.2018**

SKSI